

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

14. I.A. 3365/2022      I.A. 2879/2022 IN C.P.(IB)-2019(MB)/2019

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)  
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **11.11.2022**

NAME OF THE PARTIES:      Corporation Bank

V/s

Firestar International Limited.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

IA. No.2879/2022- Adv. Ms. Sonali Aggarwal i/b. M/s. Dhruve Liladhar & Co., appearing for Respondent No.3 and Adv. Rohit Gupta a/w Adv. Rubina Khan, Adv. Mohammed Varawala i/b Fortis India Law -Applicant in IA No. 3365 of 2022 and Respondent No.1 in IA No. 2879 of 2022 and Adv Ashwini Gawde i/b ASR & Associates for Respondent no.4 are present through virtual hearing.

Learned counsel appearing for the applicant in I.A. 2879/2022 requested for an order of status quo or injunction restraining the liquidator from distributing the amount to the stakeholders as it would be difficult to recover back the same after distribution. Mr. Rohit Gupta, counsel appearing for the liquidator assured that the amount will not be distributed to Respondent Nos. 2,3 and 4 namely Indian Bank, Axis Bank and Band of India against whom the Petitioner is raising the claim under this application which appears to be fair and reasonable. Accordingly, the apprehension of the petitioner is resolved and there is no need to pass any interim order today. List this matter on **05.12.2022**.

Sd/-  
ANURADHA SANJAY BHATIA  
Member (Technical)  
/RKS/

Sd/-  
H. V. SUBBA RAO  
Member (Judicial)